

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO.291/00201/2016

Date of Order: 26.5.2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

D.K.Muraria Son of Late Shri Roop Narain, aged about 58 years, Resident of 69, Roop Nagar-II, Mahesh Nagar, 80 Feet Road, Jaipur, presently working as ACIO-II(G), Office of Subsidiary Intelligence Bureau, Government of India, 2B, Lawan Marg, Jhalana Doongri, Jaipur.

..... Applicant

(By Advocate Mr. Mahendra Shah)

VERSUS

1. Union of India, through its Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Director, Subsidiary Intelligence Bureau, Ministry of Home Affairs, Government of India, North Block, New Delhi.
3. Joint Director, Subsidiary Intelligence Bureau, Government of India, 2B, Lawan Marg, Jhalana Doongri, Jaipur.
4. The Incharge, Subsidiary Intelligence Bureau, Unit Churu (Rajasthan).

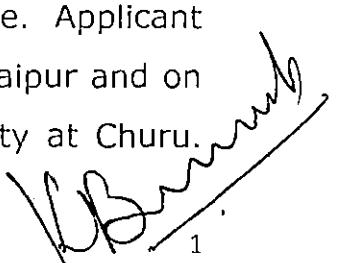
..... Respondents

(By Advocate Mr.S.Shrivastava)

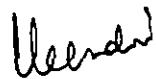
ORDER

(Per Dr. K.B.Suresh, Judicial Member)

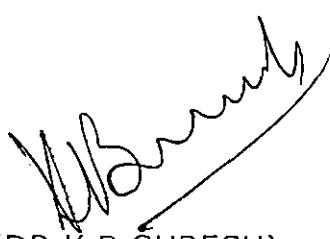
Heard the matter and discussed with both the applicant and Joint Director of the Department. We have settled the issue. Applicant will be given time upto 30th September, 2016 to stay at Jaipur and on the same day evening he will be relieved to join the duty at Churu.



With these directions the OA is disposed of. No costs. There will be specific condition that there will not be any other challenge by the applicant on this issue.



(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(DR.K.B.SURESH)
JUDICIAL MEMBER

Adm/